

Installation of Category-III Instrument Landing System at Delhi Airport

*10. SHRI L.K. ADVANI:
SHRI ANAND SINGH:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government propose to instal Category-III Instrument Landing System (ILS) at Delhi Airport for blind landing;

(b) if so, when and the expenditure likely to be incurred thereon;

(c) the names of other major airports which have or are proposed to be provided with this facility and by when;

(d) whether there have been losses due to lack of facility for blind landing; and

(e) if so, the details thereon in each of the last three years and the current year?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The Category-II Instrument Landing System will become fully operational at Delhi airport by winter of 1991 with the training of the pilots of Indian Airlines in using the system. Further upgradation of the system to Category-III level will arise after experience has been gained in the operation and maintenance of the Category-II system. A project for modernisation of the Delhi and Bombay airports is under the active consideration of the Government.

(b) to (e). Do not arise.

Coal Based Power Plants in Maharashtra

*11. SHRI BABANRAO DHAKANE:
Will the Minister of ENERGY be pleased to state:

(a) the total number of coal based power plants in Maharashtra State;

(b) the monthly requirement of coal for these power plants;

(c) whether the quantity of coal supplied to power plants is adequate; and

(d) if not, the steps taken by Government to supply coal to power plants as per their requirement to avoid power breakdown in that State?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (d). The total number of coal based power plants in Maharashtra is seven (7). The average monthly requirement of coal for power generation at these plants during the year 1989-90 was assessed at 13,14,000 tonnes, against which the estimated average monthly supplies during the period April, 1989 to February, 1990 has been 12,92,000 tonnes. The coal supply to these power stations is being continuously monitored by the concerned agencies.

Hike in Drug Prices

*12. SHRI RAM SAGAR (Saidpur): Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there has been hike in drug prices during the last two years;

(b) if so, the reasons therefor;

(c) the details of the price controlled/essential drugs that have been in short supply during the last six months and the reasons therefor; and

(d) how Government propose to bring down the prices of essential drugs/controlled drugs, reduce margin of profit on non-controlled drugs and ensure easy availability of drugs?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) to (d). The prices of certain drugs have gone up as in the case of

other commodities during the last two years. Most of the life saving drugs are price controlled under Drugs (Prices Control) Order, 1987. Any increase in the prices of controlled drugs is allowed to the manufacturers in accordance with the provisions of DPCO, 1987. Manufacturers of de-controlled drugs are free to revise the prices. However, Government is keeping a watch and intervenes whenever there has been an abnormal price rise.

The Department of Chemicals and Petrochemicals monitor the availability of all important vital drugs and the periodical Reports are received from State Drug Controllers, in this regard. As per available information, there was no shortage of any controlled/essential drug as such, during the last six months. Whenever, there was a shortage, that was localised and was for specific brands for which therapeutic equivalents were available. In such cases, the Government have directed the concerned manufacturers to rush stocks to areas of shortage

Proposal for Rehabilitation of Paper Mills

*13. SHRI BHOGENDRA JHA: Will the Minister of INDUSTRY be pleased to state:

(a) whether any proposal for ragpulp and captive power unit for the Ashok Paper Mills Limited, Darbhanga (Bihar) had been prepared during early eighties;

(b) if so, the details thereabout and specific steps taken or being taken for its earliest implementation and completion; and

(c) the other steps being taken for the regular production of paper at Ashok and Thakur Paper Mills?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH) : (a) and (b). An application from M/s. Ashok Paper Mills Limited was received in the year 1981, proposing *inter-alia* substantial expansion in the capacity of rag pulp and installation of a captive power unit. This application of the company was

rejected in the year 1982. No proposal in this behalf has been received thereafter.

(c) Ashok Paper Mills Limited has two units, one at Jogighopa in Assam and the other at Rameshwarnagar in Bihar. The Assam unit has been lying closed since March, 1983 and the Bihar unit since September, 1982. Ashok Paper Mills Limited had made an application to the Board for Industrial and Financial Reconstruction (BIFR) under the provisions of Sick Industrial Companies (Special Provisions) Act, 1985. During the proceedings in the BIFR and during discussion with the Central Government, the State Governments of Bihar and Assam have agreed to nationalise the two units, located in their respective States, with a view to reviving the same.

As regards Thakur Paper Mills Limited, the Mill has been lying closed since March, 1982. It has been reported that efforts of the financial institutions to draw up proposals, in consultations with the State Government of Bihar, for removing the difficulties being faced by the unit have not been successful.

Curb on Marketing Campaign Expenses by Drug Companies

*14. SHRIMATI GEETA MUKHERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether about 24 per cent of the drugs prices is absorbed by the marketing campaign expenses well beyond the estimated 13 per cent spent on Research and Development; and

(b) if so, whether Government have any proposal to curb such expenses on marketing campaigns in order to bring down the cost of drugs?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) and (b). Under DPCO, 1987, for controlled drugs, there is a Maximum Allowable Post-Manufacturing Expenses (MAPE) including trade margin which